M/S V4 INFRASTRUCTURE PRIVATE LIMITED; COMMENCEMENT OF CIRP ON 20.07.2022																				
List of unsecured financial creditors as on 03.08.2022																				
		Details of claim received					Details of Claims Admitted													
Sl. No.	Name of creditor	Date of Receipt	Amount claimed				Amount of claim admitted				Nature of claim	Amount covered by guarantee	Whether Related Party ?	% voting share in CoC	Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
			Principal	Interest	Other Charge	Total	Principal	Interest	Other Charg	Total									
1	Kamal Renu Credit and Invest Private Limited	2-Aug-22	1,00,00,000.00	5,80,822.00	-	1,05,80,822.00	1,00,00,000.00	5,80,822.00	-	1,05,80,822.00	Unsecured Business Loan	-	No	100	-	-	-	-	On the review of the Documents submitted by the Financial Creditor such as Loan Agreement, Bank Statements and Demand Letters etc. the Interest calculated @8% p.a. on SI Basis is different from the actual calculations. Interest demanded in the demand letters till Feb'22 is Rs. 2,06,576/- . Further, the interset @8% p.a. has been calculated on the basis of Loan Agreement.
2	Ruchika Pal	3-Aug-22	15,00,000.00	-	-	15,00,000.00	-	-	-	-	Unsecured Loan	-	Yes	0	-	-	-	15,00,000	Loan Agreement not provided. Further, on the purview of the claim form submitted by the Claimaint, the claimaint disclosed that she is a related party of CD. Hence, as per the provisions of the CODE, Ms. Ruchika Pal cannot forms part of the COC. Moreover, no loan agreement, Adhar Card etc was provided. Thus, the amount claimed is under review.
		Total	**1,15,00,000.00**	**5,80,822.00**	**-**	**1,20,80,822**	**1,00,00,000.00**	**5,80,822.00**	**-**	**1,05,80,822**		**-**	**-**	**100**	-	-	-	**15,00,000**	

Note:

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1 **The list of Creditors is prepared on the basis of Claims received from the Creditors**

2 **The Claims have been admitted on the basis of the documents submitted by the Creditors itself as no compelte data for verification of claims provided by the suspended board of directors.**

3 **The said claims may further undergo changes if other information made available to the IRP as per the provisions Regulation 14 of the IBBI (CIRP) Regulations, 2016**

4 **The claims submitted by the Creditors have been admitted on Provisional Basis**